NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 103/2015 RT CP (CAA) No.192/Chd/Hry/2017

Under Sections 391 to 394 of the Companies Act, 1956

In the matter of scheme of amalgamation between:

HB Prima Capital Limited and Ors.Transferor/ Petitioner Co. No.1

With

HB Corporate Services Limited. ...Transferee/ Petitioner Co. No.2

Present: Mr. Sandeep Bhuraria, Advocate for petitioners

Mr. Deepankur Sharma, Advocate for the Official Liquidator and

the Regional Director, Northern Region, New Delhi.

The affidavit of compliance of the order dated 17.08.2017 has been filed along with postal receipt and track report. Learned counsel representing the Official Liquidator and the Regional Director has handed over the letter of the Official Liquidator dated 19.09.2017 along with response received to the Scheme from the Income Tax Department. Let the same be taken on record. There was a specific direction on the previous date asking the petitioner companies to file a certificate from the Company's Auditors but the compliance has not been made. The certificate attached with the affidavit of compliance does not comply with the aforesaid directions. Learned counsel for petitioners seeks short time for making the compliance.

List the matter on 29.09.2017 and the compliance be made by that date. Petitioners' counsel seeks time to file affidavit stating that no

objection has been received after the advertisement was published in the newspapers as well as in the Official Gazette of Haryana. Let the affidavit stating about the aforesaid facts be filed by the next date.

Sd/-

(Justice R.P. Nagrath) Member(Judicial)

September 19, 2017